

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

6.

IA-2123(MB)2024 IN
C.P. (IB)/3269(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 03.05.2024

NAME OF THE PARTIES: Equilink Capital Management Services
Limited
Vs.
Kotak Urja Pvt Ltd

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA-2123(MB)2024

1. IP Sanjeev Goel, appeared on behalf of the Applicant/Liquidator through VC.
2. The present application is filed by the Applicant to take on record the Sixth Quarterly Progress Report for the period 01.01.2024 to 31.03.2024 filed as per Regulation 15 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The same is taken on record. IA-2123(MB)2024 is **allowed** to that effect and **disposed of**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)